

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 267 of 2004

Monday, this the 13th day of September, 2004

CORAM

HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER
HON'BLE MR. H.P. DAS, ADMINISTRATIVE MEMBER

1. K. Balakrishnan,
S/o late K. Ayyappan,
Working as Mazdoor Group-D (Class-IV),
Sales Emporium, Publications Division,
Government of India, Ministry of
Information and Broadcasting,
Press Road, Thiruvananthapuram-1 Applicant

[By Advocate Shri N. Unnikrishnan]

Versus

1. The Union of India represented by the
Secretary to the Government,
Ministry of Information and Broadcasting,
Patiala House, New Delhi - 110 001
2. The Director General,
Publication Division,
Ministry of Information and Broadcasting,
Patiala House, New Delhi - 110 001
3. The Business Manager,
Sales Emporium, Publications Division,
Ministry of Information and Broadcasting,
Press Road, Thiruvananthapuram-1 Respondents

[By Advocate Shri C. Rajendran, SCGSC]

The application having been heard on 13-9-2004, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER

When the matter came up for hearing, learned counsel
for the applicant submitted that an application (MA.No.524/04)
for amendment of the OA has been filed and instead of getting
the OA amended, the applicant would like to file a fresh OA
detailing all his claims and the applicant may be permitted to
withdraw this application with liberty to file a fresh OA.

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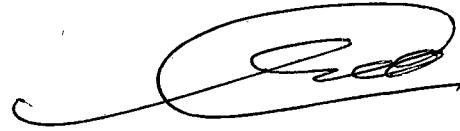
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Permission is granted. Accordingly, the Original Application is dismissed as withdrawn with liberty to file a fresh OA. No costs.

Monday, this the 13th day of September, 2004

H. P. Das

ADMINISTRATIVE MEMBER



K.V. SACHIDANANDAN
JUDICIAL MEMBER

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